Form Cl No.	(Fan affica)
Form SI. No.:	(For office use)

Application for registration on the Roll of Advocates [Part-A] practicing in the High Court at Allahabad – 20_____

Affix the self attested colour photograph with band

	with band
Full Name of the Advocate : (In capital letters)	
2. Father's/ Husband's Name :	
Year of passing LL.B. : (Please attach attested copy of LL.B. Final year result/ Degree)	
4. Enrollment Number : Year : State : (Please attach attested copy of registration certificate)	
5. Date of Enrollment :	
6. Complete postal address of Allahabad (Please attach proof)	
(a) Residence :	
(b) Office :	
(c) Chamber in the High Court :	
7. Telephone Numbers	
a) Office :	
b) Residence :	
(c) Mobile :	
8. E-Mail address, if any :	
9. Undertaking	
I declare that I am practicing in this Hon'ble Court and that I have application anywhere else for listing my name on the Rolls of Advocates High Court. I further declare that all the information mentioned above is personal knowledge and that changes, if any, occurring therein, in the intimated, forthwith, to the Registrar General.	except in this correct to my
Date : Signature of the	ne Applicant

Note:

- 1. A certificate from the Bar Association / Advocates' Association, High Court Allahabad, to the effect that the applicant is ordinarily practicing in the High Court of Judicature at Allahabad, shall be attached with the application form. In case the applicant is not a member of any of these associations, a certificate of the Registrar General High Court of Judicature at Allahabad to the effect that the applicant is ordinarily practicing before High Court of Judicature at Allahabad, be attached with the application form.
- **2.** Please also attach your two recent passport size coloured photos with band. One self–attested photo be pasted on the application itself while the second photo be unattested.

- 3. The Advocates who had passed their qualifying (LL.B.) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of U.P. and submit the Certificate of Practice (COP), issued by Bar Council of India and in default of submitting the same, their names will be automatically struck of from the Roll of Advocates. (As per clarification issued by Bar Council of India, New Delhi, the Advocates whose LL.B. results have been declared on or after 01.07.2010, are mandatorily required to pass All India Bar Exam).
- **4.** The Advocates who had graduated in the academic year 2009-10 (LL.B. results declared on or after 01.07.2010 and onwards, having completed two years of enrollment with Bar Council of U.P. will be enrolled on Roll of Advocates only after they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.